

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 110**

**CP (IB) No. 173/Chd/Pb/2023**

**IN THE MATTER OF**

**Seema Garg**

...

**Petitioner**

**Versus**

**Indian Bank & Ors.**

...

**Respondents**

**Under Section: 94, IBC 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant- Personal Guarantor** : Ms. Divya Sharma, Advocate.

**For the RP** : Ms. Niharika Sohal, Advocate.

**For State Bank of India** : Mr. Pulkit Goyal with Ms. Ramneek Kaur Maan, Advocates.

**ORDER**

The learned counsel for the State Bank of India has submitted that he has filed the soft copy of the objections on the report of the Resolution Professional and prayed for grant of time to file the hard copy of the same. Two days' time is granted. The learned counsel for the State Bank of India is directed to get an affidavit filed by his clients regarding whether the report filed by them need to be stated as objections to the report of the Resolution Professional or not. The learned counsel for the State Bank of India has submitted that he would like to place reliance on the Hon'ble NCLAT

Judgment's as to how to treat the report filed by him. He is directed to file the same along with the affidavit of State Bank of India.

List on 06.06.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**